ITEM NO.26 COURT NO.2 SECTION III

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 816-817/2022

BAR COUNCIL OF INDIA

Appellant(s)

VERSUS

TWINKLE RAHUL MANGAONKAR & ORS.

Respondent(s)

IA D. NO. 190440/2022-CLARIFICATION/DIRECTION

IA D. NO. 190447/2022- SEEKING FORMAL AND EARLY DISPOSAL OF IA FOR CLARIFICATION

IA. NO. D. NO. 196247/2022- PERMISSION TO APPEAR AND ARGUE IN PERSON

Date: 17-01-2023 These appeals were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE J.B. PARDIWALA

Mr. K.V. Vishwanathan, Sr. Adv. (AC)

Mr. Rahul Sangwan, Adv.

Mr. M.G. Aravind Raj, Adv.

Mr. Sivagnanam Karthikeyan, Adv.

Mr. Siddharth Sridhar, Adv.

Ms. Akhila Nambiar, Adv.

Mr. Navjot Singh, Adv.

For Appellant(s) Mr. Manan Kumar Mishra, Sr. Adv.

Mr. S.N. Bhat, Sr. Adv.

Mr. Durga Dutt, AOR

Ms. Anjul Dwivedi, Adv.

For Respondent(s) Ms. Anushree Prashit Kapadia, AOR

Ms. Ruchi Krishna Chauhan, Adv.

Ms. Aliza Ali, Adv.

Mr. Nikhil Goel, AOR

Mr. Kumar Saurabh, In Person (NP)

UPON hearing the counsel the Court made the following O R D E R

IA D. NO. 190440/2022-CLARIFICATION/DIRECTION

The applicant is not present.

Learned Amicus Curiae assisting us points out that the applicant is in employment and thus would be covered by the order of 02.08.2022 insofar as ability to take the examination is concerned, subject to the usual undertaking.

Learned senior counsel for the Bar Council of India submits that they have been issuing roll numbers to such candidates and if the candidate approaches them, the needful will be done to facilitate such candidate(s) as tomorrow is the last date for completing the formalities.

The application stands disposed of.

IA D. NO. 190447/2022- SEEKING FORMAL AND EARLY DISPOSAL OF IA FOR CLARIFICATION, IA. NO. D. NO. 196247/2022- PERMISSION TO APPEAR AND ARGUE IN PERSON

In view of order passed in the aforementioned application, these applications stand disposed of.

CIVIL APPEAL NOS. 816-817/2022

Learned Amicus Curiae submits that it may be better to await the decision of the Constitution Bench on the issue of the powers of the Bar Council of India.

It is agreed by learned counsels that since the issue really arising out the impugned judgment does not survive, there is no impediment to

one of us, (Hon. J.B. Pardiwala, J.) being a member of the Bench.

List on 28.02.2023.

[CHARANJEET KAUR] ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)

[POONAM VAID]